

ITEM NO.7

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 59096/2018,83912/2018,137752/2019, in Criminal Appeal No(s).
2003-2004/2023

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MOHD. SHAFI @ PAPPU & ORS.

Respondent(s)

IA No. 137752/2019 - EXEMPTION FROM FILING O.T.

IA No. 59096/2018 - EXEMPTION FROM FILING O.T.

IA No. 83912/2018 - EXEMPTION FROM FURNISHING DETAILS THE PERIOD OF
SENTENCE UNDERGONE BY THE ACCUSED/RESPONDENT)

Date : 07-12-2023 These matters were called on for hearing today.

For Appellant(s)

Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.
Mr. Ashish Ranjan, Adv.

For Respondent(s)

Mr. Varinder Kumar Sharma, AOR
Mr. Shantanu Sharma, Adv.
Mr. Krishna, Adv.
Ms. Deeksha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service is complete in respect of respondent nos.1, 2 and 4.

Two weeks time, is granted to Ld. counsel for the appellant,
to take fresh steps and file fresh particulars, to issue notice to
respondent no.3.

List again on 07.02.2024.

VIVEK SAXENA
Registrar